

[Mr. Speaker]

If it cannot be done just now, at least it has to come here ultimately.

Shri T. T. Krishnamachari: I will make this submission. I will try to place as much information as I have before the House next week, when the House will have the chance....
(Interruptions).

Mr. Speaker: Order, order. The House should be indulgent enough to allow that opportunity. (Interruptions).

Order, order. The Finance Minister has just offered that apology. We should accept that. The question was about the breach of privilege. Under these circumstances, there is nothing that I can subscribe. (Interruptions). I have agreed that they can get that information; they need not press that it must be done just now. I shall get the information. I am taking upon myself the responsibility to get the information for the House.

12 24 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table:

(1) a copy of each of the following Notifications under section 159 of the Customs Act, 1962:

- (i) The Denatured Spirit Ascertaining and Determining) Amendment Rules, 1965 published in Notification No G.S.R. 1545 in Gazette of India, dated the 23rd October, 1965.
- (ii) G.S.R. 1648 published in Gazette of India dated the 12th November, 1965.

- (iii) G.S.R. 1689 published in Gazette of India, dated the 20th November, 1965.
- (iv) G.S.R. 1690 published in Gazette of India, dated the 20th November, 1965.
- (v) G.S.R. 1691 published in Gazette of India, dated the 20th November, 1965.
- (vi) G.S.R. 1692 published in Gazette of India, dated the 20th November, 1965.
- (vii) G.S.R. 1693 published in Gazette of India, dated the 20th November, 1965.
- (viii) G.S.R. 1694 published in Gazette of India, dated the 20th November, 1965.
- (ix) G.S.R. 1695 published in Gazette of India, dated the 20th November, 1965.

[Placed in Library. See No. LT-5285/65].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:

- (i) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1965, published in Notification No. G.S.R. 1682 in Gazette of India, dated the 20th November, 1965.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1965, published in Notification No. G.S.R. 1683 in Gazette of India, dated the 20th November, 1965
- (iii) The Customs and Central Excise Duties Export Drawback (General) Seventy-

eight Amendment Rules, 1965, published in Notification No. G.S.R. 1684 in Gazette of India, dated the 20th November, 1965.

- (iv) The Customs and Central Excise, Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1684 in Gazette of India, dated the 20th November, 1965.
- (v) The Customs and Central Excise Duties Export Drawback (General), Eightieth Amendment Rules, 1965, published in Notification No. G.S.R. 1686 in Gazette of India, dated the 20th November, 1965.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1965, published in Notification No. G.S.R. 1687 in Gazette of India, dated the 20th November, 1965.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1965, published in Notification No. G.S.R. 1688 in Gazette of India, dated the 20th November, 1965.

[Placed in Library. See No. LT-5286[85].

12.36 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following Messages received from the Secretary of Rajya Sabha:

- (i) In accordance with the provisions of sub-rule (6) of

rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 16th November, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 30th November, 1965, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President. The names of the Members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

MOTION

'That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, and resolves that the following members